

Mr. Speaker: It does not arise out of it. The hon. Prime Minister.

Shri Joachim Alva (Kanara): With your permission, may I only take one minute? I may tell the hon. House that I would be the last person to attack the personal character of any fellow-Member of Parliament. I would be ashamed of myself to call an hon. Member a dog; then I shall have to prepare myself to be called a dog. I only said that this agitation for the English language may assume dangerous proportions; foreigners may take advantage of this "विदेशी लोग इस आन्दोलन से कायदा उठा जायेंगे"

This is all I said. I never used the words 'foreign agent'.

Shri Tyagi (Dehra Dun): The matter must be closed now after his statement.

Shri Joachim Alva: I want to know whether I can be penalised for making such a simple statement.

Several Hon. Members: No, no.

Mr. Speaker: I shall look into the full text of the speech and then decide as to what ought to be done further.

Several Hon. Members rose—

Mr. Speaker: The hon. Prime Minister.

12.16 hrs.

PAPERS LAID ON THE TABLE
RESOLUTION ON TIBET BY PEOPLE'S
CONGRESS OF CHINA

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Resolution on Tibet passed by the National People's Congress of the People's Republic of China on the 28th April, 1959. [Placed in Library, See No. LT-1416/59].

ACTION TAKEN BY GOVERNMENT ON
ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

Sir, I beg to lay on the Table a copy of each of the following Statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:

- (i) Supplementary Statement No. III, Seventh Session, 1959, [See Appendix VIII, annexure No. 53].
- (ii) Supplementary Statement No. VII, Sixth Session, 1958, [See Appendix VIII, annexure No. 54].
- (iii) Supplementary Statement No. X, Fifth Session, 1958, [See Appendix VIII, annexure No. 55].
- (iv) Supplementary Statement No. XIX, Fourth Session, 1958, [See Appendix VIII, annexure No. 56].
- (v) Supplementary Statement No. XX, Third Session, 1957. [See Appendix VIII, annexure No. 57].
- (vi) Supplementary Statement No. XXV, Second Session, 1957. [See Appendix VIII, annexure No. 58].

RESOLUTION re: INDUSTRIAL MANAGE-
MENT POOL SCHEME

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of Resolution No. F.21(12)-E.O./56 dated the 12th November, 1957 issued by the Government regarding the Industrial Management Pool Scheme. [Placed in Library, See No. LT-1423/59].

AMENDMENTS TO MEDICINAL AND TOILET
PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri R. E. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No.

[Shri B. R. Bhagat]

G.S.R. 467 dated the 25th April, 1959, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library, See No. LT-1424/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT.

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (i) G.S.R. No. 469 dated the 25th April, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (ii) G.S.R. No. 470 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (iii) G.S.R. No. 473 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958. [Placed in Library, See No. LT-1425/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No. 476 dated the 25th April, 1959.
- (ii) G.S.R. No. 477 dated the 25th April, 1959, containing the Customs Duties Drawback (Polo Sticks) Rules, 1959.
- (iii) G.S.R. No. 478 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(iv) G.S.R. No. 479 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates), Rules, 1958.

(v) G.S.R. Nos. 480 and 481 dated the 25th April, 1959, making certain further amendments to the Customs Duties Drawback (Brand Rates) Rules, 1958.

(vi) G.S.R. No. 484 dated the 25th April, 1959.

(vii) G.S.R. No. 485 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958. [Placed in Library, See No. LT-1426/59].

AMENDMENTS TO REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to lay on the the Table, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, a copy of Notification No. G.S.R. 462 dated the 21st April, 1959 making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library, See No. LT-1427/59].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table the Minutes of the sittings (Thirty-fifth to Forty-sixth) of the Committee on Private Members' Bills and Resolutions held during the Seventh Session.